

OPEN COURT.  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.  
CIVIL CONTEMPT APPLICATION NO. 17 of 2005  
IN  
Original Application No.1104 of 2004

ALLAHABAD THIS THE 10<sup>th</sup> DAY OF AUGUST 2005.

Hon'ble Mr.A.K. Bhatnaqar, Member-J.  
Hon'ble Mr. S.C. Chaube, Member-A

Avinash Chandra Srivastava  
S/o Sri L.N. Srivastava  
860, Mutthiganj, Allahabad  
Posted at Regional Carpet Store Lekhrajpur, Allahabad.  
.....Applicant.

(By Advocate : Sri N.L. Srivastava)

Versus.

Smt. Tinu Joshi  
Development Commissioner (Handicrafts)  
West Block NO.7, R.K. Puram, New Delhi.

.....Respondent.

(By Advocate : Sri Saumitra Singh)

ORDER  
By Hon'ble Mr. A.K. Bhatnaqar, J.M

This contempt application has been filed for punishing the respondent for willfully disobeying the order passed on 27.09.2004 in O.A. NO.1104/04 by which a direction was issued to the respondent No. 2 to decide the representation of the applicant and at this stage learned counsel for the applicant as well as learned counsel for the respondents submitted that the order passed by this Tribunal has already been complied with. So nothing is left to be decided. Accordingly, contempt application is dismissed ~~as~~ having become infructuous.

  
Member-A

  
Member-J

Manish/-